

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDHULA – HON’BLE MEMBER (J)

CORAM: SHRI.SANJAY PURI, - HON’BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 16 .11.2023 AT After Court-1 hearings**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/1161/2023 in CP (IB) No.218/9/HDB/2019
NAME OF THE COMPANY	Proseed India Limited
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	9 of IBC

ORDER

IA (IBC)/1161/2023

Present: Ld. Counsel Ms. Anjali for the Applicant.

Ld. Counsel Mr. V. Aneesh for the Respondent No.1.

Respondents No. 2 & 3 have already been set ex-parte. None appeared on behalf of Respondent No.4 and no counter has been filed on behalf of Respondent No. 4 after giving them sufficient chances. Hence, Respondent No. 4 set ex-parte. Applicant’s counsel wants to file rejoinder. Prayer is allowed and rejoinder must be filed within 2 weeks. **Matter is adjourned to 01.01.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)